

N.F.C. Instructors

*5. **SHRI HALIMUDDIN AHMED:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 9459 on the 8th May, 1978 regarding N.F.C. Instructors and state:

(a) whether N.F.C. Instructors are entitled to avail all the benefits under the Central Civil Service rules regarding leave, pension, gratuity etc., and no such instructions have been issued to the principals whereas contrary to this specific instructions to the principals have been issued under Directorate of Education, Delhi letter No. FI-4(27)R&S 75 dated the 29-9-75 that no other benefit of their previous service is to be given to them except the benefit of carry forward of leave under CCS (Leave Rules 1972);

(b) whether these Instructors were taken over by the Delhi Administration from Centre without any break in their service; and

(c) whether a copy of instructions issued will be placed on the Table?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (c). According to the information furnished by Delhi Administration, the benefits regarding leave, pension, gratuity etc. are admissible to the absorbed Instructors under the normal Central Civil Services Rules. As such there is no question of issuing separate instructions to the Principals of the Schools under each Rule. Letter dated 29-9-1975 from Directorate of Education, Delhi Administration, contained instructions for carry forward of leave and clarified position in regard to their seniority with which the Principals of Schools were concerned. In this letter, the sentence to the effect that they are not entitled to the benefit of previous service under

the Central Government is a mistake and is being taken up with the Delhi Administration.

(b) Yes, Sir.

MR. SPEAKER: Now the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS**Desert Development Programme**

*6. **SHRI P. RAJAGOPAL NAIDU:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) The states in which desert development programme was taken up;

(b) the details of works taken up there; and

(c) the money allotted during the Sixth Five Year Plan for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) The Desert Development Programme has been taken up in the States of Gujarat, Rajasthan, Haryana, Jammu & Kashmir and Himachal Pradesh.

(b) Afforestation, dairy and live-stock development, irrigation, rural electrification, agriculture development, fisheries, horticulture development and SF DA type subsidy facilities have been taken up under the Programme.

(c) Allocation for this Programme for the five year plan will be known only after finalisation of the plan by Planning Commission.

Alleged Misappropriation of Auroville Project Fund

*7. **SHRI M. KALYANASUNDARAM:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the Government Audit of the accounts of

the Auroville Project in Pondicherry has revealed shady deals and misappropriation of public funds; and

(b) if so, what are the details and action taken if any in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The accounts of the Auroville Project had been audited by the Officers of Auditor General of India at the specific instance of the Auroville Committee set up by the Government of India vide its Resolution dated 21st December, 1976. A preliminary scrutiny of the report indicates some irregularities. Detailed examination is under way. Appropriate action will be taken on the basis of the detailed examination.

Closure of Rehabilitation Department

*8. **SHRI SOMNATH CHATTERJEE:**

SHRI YAGYA DUTT SHARMA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that there is a proposal to close down the Department of Rehabilitation within three years;

(b) if so, the reasons thereof;

(c) whether Government have clear cut policy and programme for re-deployment/absorption of surplus staff/employees (both regular and work charged) of Dandakaranya Project in the event of closure of Rehabilitation Department; and

(d) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir. The matter relating to speedy winding up of the Department of Rehabilitation is under consideration.

(b) Government are keen that the displaced persons are rehabilitated as quickly and effectively under the schemes formulated for them so that they might merge with the mainstream of national life.

(c) and (d). According to present indications, Dandakaranya Project is not likely to be wound up before the end of the Sixth Five Year Plan period. Any staff rendered surplus would be considered for admissible re-deployment facilities.

Abolition of Lease Hold System in Delhi

*9. **SHRI M. RAM GOPAL REDDY:**

SHRI JANARDHANA POOJARY:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there is a proposal to scrap the lease hold system for the sale of land in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). In August, 1977, a Committee was set up to consider, among other things, the question of conversion of leasehold system to freehold in Delhi. No decision has yet been taken by Government on the report of the Committee.

दण्डकारण्य से लोगों का अन्य स्थानों को चले जाना

*10. **श्री नवाब सिंह चौहान :** क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) दण्डकारण्य से हाल ही में कितने व्यक्ति पश्चिम बंगाल व अन्य स्थानों को चले गये हैं;